

TAMIL NADU GOVERNMENT GAZETTE
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Part III Section 2
Statutory Notifications and Orders Issued by
Heads of Departments

**NOTIFICATIONS BY HEADS OF
DEPARTMENTS**

NOTIFICATIONS BY HEADS OF
DEPARTMENTS

GENERAL NOTIFICATIONS
TAMILNADU HOMOEOPATHY COUNCIL
Tamil Nadu Homoeopathy Council Regulations, 1973
(No. 303/TNHC/76-D)
G.O. Ms. No 11 H & F Dept. Dt. 3.1.74

No. SRO C-26/76-In exercise of the powers conferred by section 37 of the Tamil Nadu Homoeopathy System of Medicine and Practitioners of Homoeopathy Act, 1971 (Tamil Nadu Act 5 of 1972), the Tamil Nadu Homoeopathy Council makes the following regulations with the previous sanction of the Government:

1. These regulations may be called the Tamil Nadu Homoeopathy Council Regulations, 1973.

2. (1) In these regulations, unless there is anything repugnant in the subject or context,

(a) "The Act" means the Tamil Nadu Homoeopathy System of Medicine and Practitioners of Homoeopathy Act, 1971 (Tamil Nadu Act 5 of 1972)

(b). "The Council" means the "Tamil Nadu Homoeopathy Council" established by the Government of Tamil Nadu under Section 3 of the Act.

(c) "Agenda" means the list of business proposed to be transacted at a meeting of the Council.-'

(d) "President means the President of the Council nominated by the Government of Tamil Nadu under sub-section (2) of section 5 of the Act.

(e) "Presiding Authority" means the President or in his absence any person elected to preside over any meeting of the Council as provided for in clause (8) of these regulations.

(f) "Meeting" means the meeting of the Council, whether ordinary or extraordinary.

(g) "Member" means a member of the Council, elected or nominated, as the case may be, under section 4 of the Act.

(h) "Registrar" means the Registrar of the Council appointed under section 14 of the Act.

(2) Other expressions have the meanings respectively assigned to them under the Act and rules there under.

(3) If any doubt arises as to the interpretation of these regulations, the dispute shall be referred to the Government whose decision thereon shall be final.

MEETINGS OF THE COUNCIL

3. (a) The Council shall meet ordinarily once in two months, the date, time and place of the meeting being fixed by the President.

(b) The President, may, however, if he thinks fit and shall on receipt of a written requisition from not less than five members, call for a special meeting and fix the date, time and place for the special meeting within 15 days from the date of such requisition.

4. Fifteen clear-days' notice of every meeting shall be given to all members. The necessary of the notice may be waived, if the date, time and-place of ensuing meeting have already been fixed at the previous meeting. However, the President, on his own behalf or at the written request of any five members of the council, shall convene extraordinary meetings of the Council with at least three clear days notice given by telegraphic message and the Agenda notes sent by express letter.

In the case of a member who is out of India at the time fixed for the meeting, the notice of such member may be dispensed with.

5. All meetings of the Council shall be ..convened under the instructions from the President and in the absence of the President, the Registrar shall convene the meeting by letter addressed to each member stating time and place of the meeting.

6. The notice for any meeting shall specify the purpose of the meeting, whether for general business or for any (named) special business. At any meeting which is convened for special business. No business shall be entered on further than such as has been specified in the notice, unless the Council by resolution agrees to consider such business.

7. Previous to any meeting of the Council, the Registrar shall, in consultation with the President, prepare a provisional program of business with notes and include any other subjects proposed by any

member and shall furnish a copy thereof to each member of the Council not less than seven days before the day of meeting; and at the same time, forward to all members of the Council copies of the documents and evidence in any penal cases to be brought before the Council during that Session.

8. The President shall preside at the meetings of the Council or, in his absence, the Council shall elect one of their own members to preside over the meetings.

9. All motions and amendments shall be in writing, shall be signed by the mover and before they are spoken to by other members, shall be read from the Chair or by the Registrar under the authority of the Chair.

10. Any motion standing over from the previous meeting shall take precedence over new matters, unless the Council otherwise determines.

11. No motion or amendment shall be withdrawn after having been read from the Chair or by the Authority of the Chair unless by permission of the Council.

12. The proceedings of the meetings of the Council shall be preserved in the form of typed minutes, authenticated, after confirmation by the signature of the President.

13. The minutes of each meeting shall be marked confidential until confirmed, and a copy sent to each member within fifteen days of the meeting.

14. The minutes of each meeting shall contain such motions and amendments as have been proposed and adopted or negotiated with the names of the Proposer and Seconder, but without any comment or observation of members annexed thereto.

If any question arises as to the interpretation of the expression "Motion" the question shall be referred to the President whose decision shall be final.

15. The minutes shall be taken as confirmed as no objection as to their correctness is received by the Registrar from any member within fifteen days of the receipt by such member of a copy of the minutes under regulation 13. If any such objection is received, confirmation of the minutes shall await the next meeting of the Council.

16. The minutes of the Council, after final revision, shall be kept in order that, as soon as convenient after the session, they may be

made up in sheets and consecutively paged for insertion in the yearly volume.

FOR THE CONVENING OF THE MEETING OF THE EXECUTIVE COMMITTEE FOR THE CONDUCT OF BUSINESS AND FOR THE PRESERVATION OF THE MINUTES OF THE EXECUTIVE COMMITTEE.

17. The President, or in his absence, the Registrar may summon a meeting of the Executive Committee, at any time, by giving eight days' notice, and shall summon a meeting on a written requisition signed by not less than three members of the Executive Committee.

18. The notice of the meeting shall be addressed to each member by the Registrar stating the time and place of meeting.

19. Previous to any meeting of the Executive Committee, the Registrar shall, in consultation with the President, prepare a provisional programme of business and shall furnish a copy thereof to each member of the Committee not less than three days before the meeting of the Committee and shall at the same time forward to all members copies of all papers and records (if any) on any subject to be considered at the meeting of the Committee.

20. The President may place before the Executive Committee any urgent subject not mentioned in the programme on which he wishes to have the opinion of the Committee.

21. The President may obtain the views of the Executive Committee on any subject or subjects by circulation after furnishing the necessary information to the members. In case of difference in opinion, the subjects shall be placed before the next meeting of the Executive Committee. In case of unanimity of opinion, the subject or subjects may be added to the minutes of the Executive Committee.

22. Every meeting of the Executive Committee, shall be presided over by the President and in his absence, the Committee shall elect one member from amongst themselves, as the Chairman of the meeting.

23. The proceedings of the Executive Committee shall be preserved in the form of typed minutes, copies of which shall be supplied to the members of the Executive Committee within eight days after the date of such a meeting.

24. A copy of the minutes of the Executive Committee shall be furnished to any member on request.

APPOINTMENT, CONTROL, PAY AND ALLOWANCES OF THE ESTABLISHMENT EMPLOYED UNDER SECTION 14 OF THE ACT.

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25. No employees shall ordinarily be continued in service after he has attained the age of 60 years.

The Council shall maintain a record of the services of each of its employees recording therein his rank, emoluments, promotions, leave earned and availed of. All changes effected shall be attested by the President in the case of Registrar and in other cases by the Registrar.

25-A. Provided further that under extraordinary circumstances the Registrar, if he is found physically fit, may be retained in service by a resolution of the Council subject to approval of Government even after he attains 60 years of age.

25-B. Applications, if any, for extension shall be made by the employee sufficiently early and subject to his being physically and otherwise fit, the Council shall not grant extension to any employee for more than a year at a time, no more than two such extensions shall be given to an employee under any circumstances. No employee shall be retained in service inclusive of extensions beyond the date on which he attains, 62 years of age.

25-C. Every person appointed to a post shall ordinarily be on probation for a period of two years within a continuous period of three years. If, on the completion of probation, he is found competent, he may be confirmed in the post.

25-D. No person shall be employed by the Council if he is more than 28 years of age on the date of his appointment, provided this rule shall not apply to the Registrar and employment to the Council by Government. Provided that there is also no age limit for backward classes or S.C. / S.T. candidates if they possess qualification higher than the minimum general educational qualification prescribed in the rule if the minimum qualification prescribed for any post is lower than a degree.

Provided that for direct recruitment to a post for which the minimum qualification required is not higher than the minimum general educational qualification, the age limit prescribed shall be increased by five years in respect of candidates belonging to S.C. / S.T.s who do not possess a general educational qualification which is higher than the minimum general educational qualification. Every vacancy of fresh appointment of the Registrar shall be advertised in two of the leading daily newspaper (One in English one in Tamil). Appointments will be made by calling for candidates from the Employment Exchange for the posts of Junior Assistants, Typists, Office Assistants, etc.

26. Security shall be taken from the Registrar, clerks and peons for such amounts as may be fixed by the Council, from time to time.

27. No person shall be continued in service if a moiety of his salary is constantly being attached or is continually attached for two years or if his liabilities cannot be discharged by him in two years.

28. During suspension, an employee shall be given subsistence allowance amounting to one-half of the monthly salary for a period of three months. When an employee is under suspension he shall leave his address with the President. He shall obey all orders to attend any enquiry into his conduct at his own cost. If he fails to do so, the enquiry shall be held in his absence.

29. An employee may resign after giving one month's notice in writing to the President. But the resignation shall not be accepted if any proceedings against him are contemplated or pending.

30. The Registrar shall ordinarily be any person with experience in secretarial work.

31. The minimum qualification for a clerk shall be S.S.L.C. and a working knowledge in Shorthand and Typewriting.

31-A. The salary of the Junior Assistant shall be on the scale of pay as may be prescribed for a Junior Assistant in the Government Scale from time to time. A Graduate Junior Assistant shall be allowed three advance increments in that scale. The Council may in suitable cases with the approval of Government, grant to a Junior Assistant, the Assistant scale or such higher scales obtaining in Government Officer's from time to time. The staff of the Council shall be eligible to draw all such allowances as are admissible to Government Servants holding similar appointments.

31-A. The salary of the Junior Assistant shall be on the scale of pay may be paid by the Council from time to time in addition to the allowances provided for in by-law, 31-A. The Pay of the Office Assistant shall be on the scale pay as may be prescribed for an office Assistant in the Government Scale and allowances from time to time.

31-C. The Registrar shall also be paid any other allowances as may be fixed by the Council from time to time in addition to the Salary provided for in by-law 32, subject to the prior approval by the Government.

31-D. Every person employed in the permanent service of the Council shall subscribe to the Provident Fund under the provisions of Contributory Provident Fund Rules (Tamil Nadu).

31-E. Members of the Office establishment shall be eligible for regular leave in accordance with the provisions of the Tamil Nadu Leave Rules, 1933. Such leave may be granted by the President. Members of the Office establishment shall be eligible for leave salary on surrender of Earned Leave as provided for in G. O. Ms. No. 783, Finance, dated 10th September, 1968 or as ordered by the Government from time to time. The leave and leave salary may be sanctioned by the President.

31-F. The State Government holidays excepted the officers and servants shall attend the office from 10.00 a.m. to 5.30 p.m.

32. The salary of the Registrar shall be in the scale of Rs.250-15-400. But it shall be competent for the Council at its discretion to employ a Registrar who is not a whole time man on payment of such salary as the council may decide. The Council may with the approval of Government in suitable cases appoint a whole-time Registrar on a higher initial pay than Rs.250 but not to exceed Rs.400, the maximum prescribed.

33. The Registrar shall have the general control of the management of the office, authority over the clerks and servants and superintendents of buildings.

34. The duties of the clerks shall be such as shall be assigned to them by the Registrar under the directions of the President.

35. The President may appoint substitutes in the place of those who proceed on regular leave and report the fact to the Council at its next meeting for formal approval.

36. The following penalties may, for good and sufficient reasons as hereinafter provided be imposed upon members of the establishment employed under section 14 of the Act, namely:

(i) Censure

(ii) Withholding of increments or promotion

(iii) Reduction to lower post on time-scale, or to a lower stage in time-scale.

(iv) Recovery from pay of the whole or part of the pecuniary loss caused to the Council by negligence or breach of orders.

(v) Suspension

(vi) Removal from service which does not disqualify from future employment

(vii) Dismissal from service, which disqualifies from future employment.

Explanation: The discharge of a person appointed on probation during the period of probation does not amount to removal or dismissal within the meaning of this regulation.

37. Subject to the provisions of section 14 (1) (b) and (c) of the Act, the President may impose any of the penalties specified in regulation 36 on any member of the establishment to therein.

38. No order of dismissal, removal or reduction shall be passed on a member of the establishment (other than an order based on facts which have led to his conviction in a Criminal Court) unless he has been informed in writing of the grounds on which it is proposed to take action and has been afforded an adequate opportunity of defending himself. The grounds on which it is proposed to take action shall be reduced to the form of a definite charge or charges which shall be communicated to the person charged together with a statement of the allegations on which each charge is based and of any circumstances which it is proposed to take into consideration in passing orders on the case. He shall be required, within a reasonable time to put in a written statement of his defence and to the authority concerned so direct an oral enquiry shall be held. At that inquiry, oral evidence shall be heard as to such of the allegations as are not admitted and the person charged shall be entitled to cross-examine the witness to give evidence in person and to have such witnesses called as he may wish, provided that the officer conducting the inquiry may for special and sufficient reason to be recorded in writing, refuse to call a witness. The proceedings

shall contain a sufficient record of the evidence and a statement of the findings and the grounds thereof.

This regulation shall not apply where the person concerned has absconded or where it is, for other reasons, impracticable to communicate with him. All or any of the provisions of this regulation may in exceptional cases, for special and sufficient reasons to be recorded in writing, be waived, where there is a difficulty in observing exactly the requirements of the regulation and those requirements can be waived without injustice to the person charged.

39. An appeal from staff and lower grade staff other than Registrar shall be with the Executive Committee for every order imposing any of the penalties specified in regulation 36 passed by the President and in case any such penalty was imposed on the Registrar an appeal shall lie to the Council. An appeal in both cases shall be filed within a month after the date of the order of the President.

40. In the case of such an appeal, the Executive Committee or the Council shall consider:-

(i) Whether the facts on which the order was based have been established,

(ii) Whether the facts established afford sufficient ground for taking action, and)

(iii) Whether the penalty is excessive, adequate or inadequate and after such consideration shall pass such order as it thinks proper.

EXECUTIVE COMMITTEE, ITS POWER Etc.

41. (a) The Executive Committee shall meet ordinarily once in a month and when the Council meets, the Executive Committee shall meet on the previous day.

(b) If any member of the Executive Committee absents himself without sufficient reasons for three consecutive meetings of the Executive Committee, he shall be deemed to have been removed from the Executive Committee.

42. The Executive Committee will be competent to discuss and decide on any point at an emergency. Such decisions taken should, however, be got ratified by the Council at its next meeting.

43. The Executive Committee may invite a member of the Council not being a member of the Executive Committee to attend any meeting of

the Executive Committee. Any member so invited shall be free to participate in the discussions but shall not function as a member of the Executive Committee by way of voting or otherwise.

44. The Executive Committee may direct the Registrar to bring such subjects as its deem necessary to be brought before a meeting of the Council.

45. The Registrar shall, with previous information to the President, convene all meetings of the Executive Committee. However, when any three of the members direct the Registrar intimating him of the subjects to be discussed at the meeting, it shall be the duty of the Registrar to convene a meeting of the Executive Committee within eight days time and the manner of intimation shall be the same as that of the Council meeting detailed in Regulation No. 17.

46. The Agenda for the Executive Committee meeting shall be prepared by the Registrar and that shall include all matters sent by any member to Executive Committee for favour of consideration at the meeting.

47. Should any elected member of the Executive Committee be absent from three consecutive meetings without leave of the Committee or if the period of leave exceeds six months, he shall cease to be a member of the Committee.

48. The Executive Committee shall keep minutes of its proceedings which shall be dealt with according to the same procedure as that indicated for the minutes of the Council.

49. The Executive Committee shall superintend the publication of the register which shall be prepared by the Registrar. The Registrar shall cause it to be printed after entering therein, annually, the statement of distribution of the copies of the register. The copies shall be distributed to such of the officers of the Government as may be approved by the Government to the Pharmacy Council of India and to such others as may be directed by the Executive Committee.

50. The Executive Committee shall order each year such number of copies of the register to be printed as may seem to the Registrar to be required on a revision of the annual distribution list.

51. The Executive Committee shall consider and prepare reports upon any subjects that may seem to require the attention of the Council and such reports shall be typed and circulated among the members of the Council at least ten days before the meeting of the Council.

52. Subject to the provisions of the preceding regulation, all petitions addressed to the Council immediately before or during the sessions of the Council shall be laid on the table of the Council for such action as it deems fit.

53. The Executive Committee shall prepare reports on such subjects as may be indicated to it by the Council at its sittings or by the President at other times. The reports when finally approved by the Executive Committee shall be presented to the Council.

**Tamil Nadu Homoeopathy Council Regulations
(Syllabus for written Test, 1975)**

(No. 303/TNHC/76.2)

No. SRO C-27/76

In exercise of the powers conferred by sub-section (1) and clause (e) of sub-section (2) of section 37 of the Tamil Nadu Homoeopathy System of Medicine and Practitioners of Homoeopathy Act, 1971 (Tamil Nadu Act 5 of 1972), the Tamil Nadu Homoeopathy Council hereby makes the following regulations with the previous sanction of the Government.

1. (1) **Short title and commencement:** These regulations may be called the Tamil Nadu Homoeopathy Council Regulations (Syllabus for Written Test), 1975.

(2) They shall come into force with immediate effect.

2. **Definitions - (1)** In these regulations, unless there is anything repugnant in the subject or context:

(a) "The Act" means the Tamil Nadu Homoeopathy System of Medicine and Practitioners of Homoeopathy Act, 1971. (Tamil Nadu Act 5 of 1972).

(b) "The Council" means the "Tamil Nadu Homoeopathy Council" established by the Government of Tamil Nadu section 3 of the Act.

(c) "Form" means a form appended in the Schedule to the Tamil Nadu Homoeopathy System of Medicine and Practitioners of Homeopathy Rules, 1972.

(d) "Registrar" means the Registrar of the Council appointed under section 14 of the Act.

(2) Other expressions have the meanings respectively assigned to them under the Act and rules there under.

(3) If any doubt arises as to the interpretation of these regulations, the dispute shall be referred to the Government whose decision thereon shall be final.

3. **Eligibility for admission:** Practitioners of Homeopathy, who have applied to the Council for registration under clause (c) of section 15 of the Act, in Form VI on or before 4th May 1974 with proof of having regular practice for a period of not less than four years on the date of application and whose applications are found to be in order by the Council shall be eligible to appear for the written test.

4. **Written Test:** A written test shall be conducted by the Council once in every six months during the period from May 1975 to April 1977.

5. **Number of chances of written test:** A candidate may avail of all the chances or lesser number of chances as he desires. Since no such tests will be held after 1977, failure to qualify before that date shall disqualify a practitioner of Homeopathy from registering his name with the Council.

6. **Place, date and time of written test:** (a) The place, date and time of each test shall be notified, on behalf of the Council, by the Registrar, individually under certificate of posting to the candidates.

(b) Every person eligible to appear for the test shall apply to the Registrar, in Annexure 1 to these regulations which can be had from the Registrar, free of cost, before the last date announced for such requests, along with the fee for the written test, before the last date fixed for the purpose.

(c) Every candidate for the test shall send an application along with a fee of Rs.30/- (Rupees thirty only) in the form of crossed Indian Postal Order drawn in favour of the Registrar to the Registrar.

(d) Fee once paid shall not be refunded in any case or adjusted for another examination.

7. **Photographs to accompany application :** Every candidate for the written test shall submit along with the application, two passport size copies of his I her recently taken photographs which shall be duly signed by him I her and one of them attested by a Member of the Council or by a Gazetted Officer.

8. **Issue of Hall Tickets:** Hall Tickets shall be issued to every candidate by the Council by registered post, fifteen days before the

commencement of the test, on which a copy of the photograph shall be attached. Entrance to the written test shall be only on production of such hall tickets with signature of the Registrar and seal of the Council.

9. Subjects of written test: (a) Written test shall be held in the following subjects, namely,

(i) Basic Human Anatomy and Physiology, Organon, Principles of Homeopathy and Material Medica-One paper-3 hours duration and 200 marks.

(b) The syllabus for the test shall be as in Annexure II

10. Marks for the qualifying at the test: (A) Minimum marks for qualifying at the test shall be 35 per cent of the total marks in each subject.

(B) A candidate shall qualify at the test at a single sitting in all the subjects.

11. Language for the test: The language for the written test shall be Tamil. Candidates shall, however, have the choice of writing the test in English.

12. Committee to hold the written tests: The written tests shall be held on behalf of the Council by a COMMITTEE FOR WRITTEN TEST, appointed by the Council. This committee shall appoint sufficient number of examiners and invigilators, cause questions to be prepared and printed, decide the date, time and place of examination, cause the answer papers to be valued, finalize the result, and such other works as are deemed necessary for conducting the test in a most disciplined and strict manner. It shall also decide on all doubts, disputes, complaints etc., that may arise in connection with the examination.

Annexure I

Application Form for admission to the Written Test

[See Regulation No. 6 (b)]

- I Name of the applicant (In Block Letters)
- II Home address in full
- III Age
- IV Sex

- V. Father's Name
- VI. Whether application for registration made to the, Council and if so, indicate the date of payment of registration fee
- VII. Language of choice for the test (Tamil / English)
- VIII. Date of Payment of fee for written test

Declaration

I do hereby that all the particulars given above are correct to the best of my knowledge.

Place :

Date :

Signature of the applicant

[Affix copy of the passport size photograph with signature on it (need not be attested)]

Affix a passport size photograph with signature on it. Should be attested by a Gazetted Officer or a Member of the Council.

Attested by:

Name:

Designation

ANNEXURE II

SYLLABUS

[See Regulation No. 9 (b)]

Subject 1 - Part A

Anatomy and Physiology

1. A basic knowledge of Animal Cell: Various tissues, systems and organs of the body with chief function of each.

2. Human skeleton, names and parts of individual bones of the limbs, vertebrae, skull, face and chest. Positions and chief relations

with articulations of each bone. (No muscular attachments are necessary but the names of muscles in relation with a bone shall be required.).

3. The name of the bigger muscles of the body and their chief actions and positions.

4. The position of the heart: (Surface Anatomy) the structure of the heart (gross) the main vessels from and to the heart - General Knowledge and Surface marking of chief vessels that carry blood from and to the heart. A general knowledge of the cardial cycle and sounds. The rate of normal heart. Examination of the pulse. The mechanism of oxygenation of the blood in the lungs and de-oxygenation in the tissues.

5. Composition of blood, plasma, varieties of blood cells and normal count, Functions of plasma and cells. Substance that hasten and retard coagulation. Measurement of blood pressure; normal pressure.

6. General knowledge of lymphatic drange : Main position of lymph glands.

7. Different types of food and vitamins: Chief physiological needs of each and their sources. A balanced diet, functions served by each and their final products in the body.

8. Different parts of alimentary canal, their secretions, digestion and absorption of carbohydrates, fats and proteins (starch, fats and meat), liver, spleen, pancreas-position and functions.

9. General knowledge of lungs and wind pipe-Mechanism of respiration rate and control. Methods of artificial respiration.

10. Main endocrine glands, their positions and main functions Pituitary Thyroid, Parathyroid, Adrenal glands.

11. The gross structure and chief functions of skin.

12. General knowledge of structure and functions of kidneys, formation and composition of urine.

13. Essential reproductive organs in male and female, positions and functions of each. Endocrine control of reproduction.

14. Parts and divisions of nervous system. The nervous control of the muscles and glands. Sensory and motor impulse-Main nerve trunks and their positions. Automatic nervous control, a general knowledge.

15. Essential organs and mechanism of vision, hearing, smell and taste.

Oct. 20, 1976 TAMIL NADU GOVERNMENT GAZETTE
TEXT BOOK: ANATOMY AND PHYSIOLOGY FOR NURSES

by Evely N C. Pearce

Subject I - Part B

ORGAN PRINCIPLES OF HOMEOPATHY AND HOMEOPATHIC MATARIA MEDICAL

1. A short life history of Dr. Samuel Hahnemann and the circumstances that led to the introduction of Homeopathy.

2. The fundamental principles of Homoeopathy and the logical back-ground of each.

(i) Law of similars

(ii) Doctrine of single remedy and minimum dose

(iii) Doctrine of vital force and drug dinamisation

(iv) Doctrine of drug proving

3. The knowledge of disease: The philosophical outlook on health and disease. The logical background of the statement that diseases are altered sensations and functions, expressed by signs and symptoms and a sum total of all the signs and symptoms constitute the disease from a practical point. Classification of disease: Method of homeopathic case taking; general guidelines and special precautions necessary during the case taking. Totality of symptoms. Evaluation of symptoms and the different grades of symptoms with their importance during prescriptions.

4. A knowledge of medicinal property: Difference between food, drug,. medicines and remedy. Difference between Bio-physical, Bio-chemical and dynamic actions of medicines; different sources of knowledge regarding a medicine with special importance to (i) Human proving and (ii) Clinical proving.

5. Selection of medicine by comparing the drug picture (symptoms) with disease picture. The artistic talents required for the purpose.

6. A knowledge of chronic diseases in general: important characteristic of miasms (psyora, syphilis and sycosis) and treatment of such diseases. The significance and treatment of (i) one sided, diseases, (ii) local maladies (iii) mental diseases and (iv) intermittent diseases.

7. Significance of cure and recovery. Kents observations after administration of a medicine and prognosis of each. Homeopathic aggrevation; significance and difference with disease aggrevation. Accessory symptoms of disease and medicines. Importance of record keeping. Second prescriptions. Difficult and incurable disease palliation.

8. Prevention of disease: Hygiene, Vaccination, Homeopathic prophylaxis, Genus epidemics. Fundamental, exciting and maintaining causes of diseases.

9. Pharmacy-Sources of medicine; different vehicles for preparing mother tincture, external applications; Potentisation; Sucussion, triburation and dispensing; Liquid and solid vehicles; advantages and disadvantages of each methods of sucussions and triburation. Prescription writings and meanings of common abbreviations used in prescription. Dose of medicines and general rules for repetition of Homeopathic Medicines.

10. Homeopathic Materia Medica: The general adaptability and characteristic symptoms of the following medicines.

List of Medicines

1. Acid Nitricum
2. Acid Phospharioum
3. Aconitum Napelius
4. Alow Socotrina
5. Antimonium Crudum
6. Antimonium Tartaricum
7. Apis Mellifica
8. Arnica Montana
9. Arsenicum Album
10. Baptisia Tinctoria
11. Baryta Carbonica
12. Beliadona
13. Bryonia Alba
14. Cactus Gradiflours
15. Calcarea Carbonica
16. Comphora
17. Cantharis Versicatoria
18. Carbo Vegetabilis
19. Caulophullum
20. Causticum
21. Chamomilla
22. Chinchona Officinalis

Cimiefuga (Aceta Recemosa)

Cina

Colchicum Antumnable)

Colocynthis

Conium Maeulatum

Cuprum Metalicum

Digitalis Purpurea

Drosera Retundifella

Duloamara

Eupharasia

Ferrum Metalicum

Gelsemium

Glonoine

Graphitis

Hsmamelis Verginica

Helle Borus Niger

Hepar Sulphuris

Hydrastics Anadensis

Hyoscyamus Niger

Hypericum

Ignata Amaro

Iodium

Iecacuanha

Katicarbonicum

Kali Bichomicum

Lachesis

Lycopidium

Mercurius

Nux Vomica

Opium

Phosphorus

Posophylum

Pulsatilla

Rhus Toxicodendron

57. Sabina
58. Secale Cornutum
59. Sepia Succus
60. Sillicca
61. Staphisagria
62. Stxramonium
63. Sulphus
64. Thuja
65. Vertrum Albu
66. Zincum Metalicum
67. Psorinim
68. Syphilinum
69. Medorrhinum
70. Inflenzinum
71. Thberculinum
72. Seussler's 12 Tissue Salts

Books

1. Organon of Medicine - By S. Hahnemann (V Edition)
2. Lectures on Homeopathy Philosophy - By Dr. J.K. Kent
3. A Compend of the Principle of Homeopathy
- By Garth Boericke, M. D.
4. Leaders in Homeopathy Therapeutics,- By E.B. Nash
5. Key Notes and Characteristics of Homeopathy Mater
in Medicine - By G. Allen
6. Homeopathic Vade Mecum - By E.H. Ruddock, M.D.

Subject II

PRACTICE OF MEDICINE

Part A

A general knowledge and treatment with indications of four common Homeopathic Medicine for each of the following disease / symptoms complexes

- 1 (1) Smallpox (2) Chickenpox (3) Measles (4) Typhoid (5) Cholera (6) Diphtheria (7) Whooping cough (8) Mumps (9)

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- (a) Influenza (10) Rheumatic Fever (11) Syphilis (12) Gonorrhoea
(13) Tuberculosis (14) Filariasis (15) Intestinal Worms
(16) Fevers in general and (17) Malaria
- II (1) Anaemia (2) Diabetis (3) Vitamin deficiency diseases
and (4) General Dropsy
- III (1) Meningitis (2) Infantile Paralysis (3) Apoplexy (4) Epilepsy
(5) Infantile Convulsions (6) Hysteria (7) Acute Mania (8)
Neuritis (9) Neuralgia
- IV (1) Syncope (2) Angianapetoris (3) Lymphangistics and (4)
Heart failure
- V (1) Common cold (2) Pneumonia (3) Hoarseness (4) Bron-
chitis and cough (5) Pleurasy (6) Asthma (7) Haemoptysis
- VI (1) Conjunctivitis (2) Styes (3) Iritis (4) Otitis. Medica and
Externa (5) Deafness (6) Ozaena (7) Epistaxis (8) Nasal
Polypus (9) Adenoids
- VII (1) Stomatitis (2) Toothache (3) Pharyngitis (4) Tonsitis
and Quinsy (5) Nausea and Vomiting (6) Gastritis (7) Pep-
tic Ulcer (8) Haematemesis (9) Dyspepsia (10) Veritgo (11)
Gasteoentertis (12) Diarrhoea (13) Dysentery (14) Intesti-
nal Colic (15) Constipation (16) Anal Fistula (17)
Haemorrhoids (18) Prolapse of rectum (19) Acute appen-
dicitis (20) Jaundice (21) Enlargement of Liver (22) Biliary
Colic
- VIII (1) Nephritis (2) Cystitis (3) Renal Colic (4) Enlarged Pros-
tate (5) Incontinence of Urine (6) Retention of Urine (7)
Sep (8) Impotency in males
- IX (1) Myxedema (2) Cretinism (3) Goitre and Hyperthyroid-
ism (4) Enlargement of spleen

Part B

- I (1) Urtioarea (2) Prurtis (3) Dandruff (4) Leprosy (5)
Impeytigo (6) Boils and Abacess (7) Ulcers (8) Eozemu (9)
Aene or Pipies (10) Carbuncles (11) Anthraz (12) Comas
and Warts (13) Ringworm (14) Scabies and (15) Herps
Zostor
- II (1) Shock (2) Burns (3) Abrasion (4) Countusion (5)
Heamatoma (6) Sprain (7) Fractures of the limps (8)

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Wounds and Sepsis (9) Cellulitis (10) Erysipilas (11) First Aid in poisonings and (12) Dressing and bandaging

III (1) Vulvitis and Pruitis (2) Leucorrhoca (3) Dysmenorrhoea (4) Amenorrhoea (5) Menorrhagia (6) Proplapse of the Uterus (7) Sterility (8) Lumbago (9) Morning sickness and vomitting of pregnancy (10) Amenatal Care,(11) Normal Labour and labour pain (12) Toxaemis Pregnancy and Ellamisia (13) Antepartum Haemorrhage (14) Postpartum Haemorrhage (15) Peuepertum and Sepsis (16) Postpartum Care (17) Disease of New born and (18) Abortion

IV (1) The population problem (2) Necessity of a planned family and (3) Principles and methods of birth control

V Responsibilities of a Physician (Practitioner)

TEXT BOOKS

1. Homeopathic Vade Mecum - By E.H. Ruddock, M.D.
2. Bering's Domestic Physician
3. Practical Homeopathy Therapeutics - By Dewey

C. SRIRAMULU

President, Tamil Nadu Homeopathy Council

Madras 5

24th September 1976

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TAMILNADU HOMEOPATHY COUNCIL

Amendments to Tamil Nadu Homeopathy Council Regulations
(No. 400/TNHC/80)

G.O. Ms. No. 35 I M & H Dt. 18.3.1986

No. SRO C-22/86

In exercise of the powers conferred by section 37 of the Tamil Nadu Homeopathy System of Medicine and Practitioners of Homeopathy Act, 1971 (Tamil Nadu Act 5 of 1972), the Tamil Nadu Homeopathy Council makes the following amendments to the Tamil Nadu Homeopathy Council Regulations, 1973 with the previous sanction of the Government:-

After the item 25 of the Tamil Nadu Homeopathy Council Regulations, 1973, the following shall be added:-

25-A. Provided further that under extraordinary circumstances the Registrar, if he is found physically fit, may be retained in service by a resolution of the Council subject to approval of Government even after he attains 60 years of age.

25-B. Applications, if any, for extension shall be made by the employee sufficiently early and subject to his being physically and otherwise fit, the Council shall not grant extension to any employee for more than a year at a time, no more than two such extensions shall be given to an employee under any circumstances. No employee shall be retained in service inclusive of extensions beyond the date on which he attains, 62 years of age.

25-C. Every person appointed to a post shall ordinarily be on probation for a period of two years within a continuous period of three years. If, on the completion of probation, he is found competent, he may be confirmed in the post.

25-D. No person shall be employed by the Council if he is more than 28 years of age on the date of his appointment, provided this rule shall not apply to the Registrar and employment to the Council by Government. Provided that there is also no age limit for backward classes or S.C. / S.T. candidates if they possess qualification higher than the minimum general educational qualification prescribed in the rule if the minimum qualification prescribed for any post is lower than a degree.

Provided that for direct recruitment to a post for which the minimum qualification required is not higher than the minimum general educational qualification, the age limit prescribed shall be increased by five years in respect of candidates belonging to S.C. / S.Ts who do not possess a general educational qualification which is higher than the minimum general educational quali-

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fication. Every vacancy of fresh appointment of the Registrar shall be advertised in two of the leading daily newspaper (One in English one in Tamil). Appointments will be made by calling for candidates from the Employment Exchange for the posts of Junior Assistants, Typists, Office Assistants, etc.

After the item 31 of the Tamp. Nadu Homeopathy Council Regulations, 1973, the following shall be added:

31-A. The salary of the Junior Assistant shall be on the scale of pay as may be prescribed for a Junior Assistant in the Government Scale from time to time. A Graduate Junior Assistant shall be allowed three advance increments in that scale. The Council may in suitable cases with the approval of Government, grant to a Junior Assistant, the Assistant scale or such higher scales obtaining in Government Officer's from time to time. The staff of the Council shall be eligible to draw all such allowances as are admissible to Government Servants holding similar appointments.

31-A. The salary of the Junior Assistant shall be on the scale of pay may be paid by the Council from time to time in addition to the allowances provided for in by-law, 31-A. The Pay of the Office Assistant shall be on the scale pay as may be prescribed for an office Assistant in the Government Scale and allowances from time to time.

31-C. The Registrar shall also be paid any other allowances as may be fixed by the Council from time to time in addition to the Salary provided for in by-law 32, subject to the prior approval by the Government.

31-D. Every person employed in the permanent service of the Council shall subscribe to the Provident Fund under the provisions of Contributory Provident Fund Rules (Tamil Nadu).

31-E. Members of the Office establishment shall be eligible for regular leave in accordance with the provisions of the Tamil Nadu Leave Rules, 1933. Such leave may be granted by the President. Members of the Office establishment shall be eligible for leave salary on surrender of Earned Leave as provided for in G.O. Ms. No. 783, Finance, dated 10th September, 1968 or as ordered by the Government from time to time. The leave and leave salary may be sanctioned by the President.

31-F. The State Government holidays excepted the officers and servants shall attend the office from 10.00 a.m. to 5.30 p.m.

Madras-600 005.
18th June 1986

S.J. Vincent Amalraj
Registrar, Tamil Nadu Homeopathy Council